

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION No. 1110
TO BE ANSWERED ON 08.12.2015**

Restructuring of National Waqf Development Corporation Ltd.

1110. Shri Palvai Govardhan Reddy:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the aims and objectives of National Waqf Development Corporation Ltd. ;
- (b) the efforts being made to develop / restructure National Waqf Development Corporation Limited to make Waqf properties profitable;
- (c) What are the recommendations made by Joint Parliamentary Committee (JPC) on Waqf relating to Waqf properties; and
- (d) the action taken by the Ministry on the recommendations made by the JPC?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS

(SHRI MUKHTAR ABBAS NAQVI)

- (a): The aims and objective of NAWADCO is to act as a specialized financial and development institution to develop and provide financial services for the development of waqf properties, identify, develop and implement projects directly or indirectly for commercial viability, together with Mutawallis (Management Committee), Waqf Boards, Trusts and Associations registered under the Waqf Act;
- (b): NAWADCO is in the process of indentifying unencumbered developable Waqf properties to enhance their income. NAWADCO has signed an MoU with NBCC a Navratna CPSE, under the Ministry of Urban Development to develop the Waqf properties. Proper structure of the organisation is also being put in place to manage & develop Waqf properties professionally.

Cont.../-

(c)& (d): The gist of major recommendations made by Joint Parliamentary Committee (JPC) on Waqf relating to Waqf Properties and action taken by this Ministry are furnished as under:-

| Sl. No. | Recommendations of Joint Parliamentary Committee (JPC) | Action Taken by Ministry of Minority Affairs |
|----------------|---|--|
| 1. | Each State/UT should constitute Waqf Board and appoint full time CEO. | The recommendations included in Sections 13 and 23 of the amended Waqf Act, 1995. |
| 2. | Every State should conduct survey of all the Waqf properties situated in the State, registered or unregistered. | The recommendation included in Section 4 of the amended Waqf Act, 1995. |
| 3. | Amendment in the Section 54 of Waqf Act may be made giving powers of Magistrate/SDM to the Waqf Board CEO enabling them to evict encroachment. A criminal offence and bar encroacher approaching Civil Courts. | In proposed Waqf Properties (Eviction of Unauthorised Occupants) Bill, 2014, CEO, Waqf Board has been given enabling powers of Magistrate/SDM to evict encroachment. |
| 4. | The Central Government may examine the matter through Ministry of Law & Justice as to whether any amendment in the Waqf Act can be made that recourse to Writ Petition should not be taken by Individual/Institution without first approaching to the Waqf Tribunals. | Section 83 (2) of the amended Waqf Act, 1995 provides for approaching the Waqf Tribunal on any matter relating to the Waqf or order made under the Act. |
| 5. | Central Government may immediately fund their Computerization Programme of Waqf Boards and provide one time grant to Central Waqf Council. | Scheme of Computerisation of records of State Waqf Boards was launched during December, 2009, which provides for release of funds to State Waqf Boards. |
| 6. | Ministry of Minority Affairs may prepare uniform leasing policy which should be made applicable in all the states. | The Waqf Properties Lease Rules, 2014 were notified on 05.06.2014. |
| 7. | Sub-section-1 of Section 9 of Waqf Act may be slightly amended. The word "for the purpose of advising it" may be substituted by the word "to advise Government of India, States and Waqf Boards". | Appropriate amendments have been made in Sub-section-1 of Section 9 of the amended Waqf Act, 1995. |
| 8. | Adequate funds be made available to Waqf Board by setting up a Waqf development in finance Corporation at National Level which can be raise resources from market and other sources including commercial institutions, prepare development plans and finance them. | The National Waqf Development Corporation (NAWADCO) was incorporated by the Government of India on 31.12.2013 under the Companies Act, 1956. The Corporation has an authorized Share Capital of Rs.500 Crore with initial paid up Capital of Rs.100 Crore. |